

Abolition of Andhra Pradesh Legislative Council

1278. SHRI B. SATYANARAYAN REDDY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Chief Minister of Andhra Pradesh during his recent visit to Delhi had met the Prime Minister and submitted a note to him with a request to reconsider the matter relating to the abolition of the Andhra Pradesh State Legislative Council and to bring in the proposed legislation for the abolition of the Council; and

(b) if so, what are the details thereof and what action Government propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) and (b) During the course of his recent meeting with the Prime Minister, the Chief Minister of Andhra Pradesh requested for early action to introduce necessary legislation in Parliament for the abolition of the Legislative Council of that State. Government have taken a decision since to introduce in the current session of Parliament a Bill providing for the abolition of the Legislative Council of the State of Andhra Pradesh.

«

Car prices

1279. SHRI JAGADISH JANI: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) which private companies are at present manufacturing cars in the country;

(b) the annual production capacity of each company which is engaged in car manufacturing;

(c) whether these manufacturing companies have increased the prices of cars; and

(d) if so, the names of the various kinds of cars whose prices have been raised?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) and (b)

Name of the Company	Approved capacity
1. Hindustan Motors Ltd.	50,000
2. Premier Automobiles Ltd.	28,600
3. Standard Motor Products of India Ltd. (Four wheelers)	27,500
4. Sipani Automobiles Ltd.	3,000

(c) Yes, Sir. M/s Hindustan Motors and Premier Automobiles have intimated increase in prices of their cars.

(d) (i) Premier Padmini Standard

(ii) Premier Deluxe BE.

(iii) Premier Deluxe, (iv)

Ambassador. (v)

Contessa.

Central Wakf Council

1280. SHRI SHAMIM AHMED SIDDIQUI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) what is the status, composition and function of the Central wakf Council;

(b) whether the Council have framed its own recruitment rules; and

(c) if not, under which rules appointments are made?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) The Central Wakf Council is a statutory